

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.148 (ND)/2016

IN THE MATTER OF:

Anil Kumar Jain & Anr.

.... Applicant/petitioner

Vs.

Vardhman Roller Flour Mills Pvt. Ltd. & Ors.

.... Respondents

Order under Sections 241/242 of the Companies Act

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s): Mr. Manoj Kumar Garg, Mr. Achint Gupta & Mr. Siddhartha Patra, Advocates

For the Respondent(s): Mr. Arun Saxena, Advocate

ORDER

Notice of the application.

Mr. Garg, learned counsel for the non applicant-petitioner accepts notice and requests for two days' time to file reply.

Let the reply be filed on or before 27.11.2017 with a copy in advance to the learned counsel for the applicant-respondent.

List for further consideration on 29.11.2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)